- (b) if so, the details of the suggestions made at the Seminar; and
 - (c) the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SMT. KRISHNA SAHI): (a) Yes, Sir.

- (b) Some of the suggestions made at the seminar are as follows:
 - 1. To attract private sector participation in the ports sector, amendments in the Major Port Trust Act and Indian Ports Act may he necessary.
 - 2. Uniform and del ailed guidelines for land acquisition, levy and collection of tools, rate of return, period of recovery etc. may be announced by the Government.
 - 3. There is need to create institutional structure, financial instruments and legel frame-work that allows to raise resources commercially for private sector in road project.
 - 4. In power sector subsidy for agricultural activity may be given at one point only.
 - 5. The centre should lay down the norms which each slate has to follow in private sector power generation programme.
- (c) The formulation of policy is an on going exercise and all suggestions are looked into while making necessary changes.

Rehabilitation of Sick V. S. Us

- 439. SHRI KRISHNA KUMAR BIRLA; Will the PRIME MINISTER be pleased to state:
- (a) whether Government have recently taken steps to rehabilitate the sick PSUs which have been referred to BIFR;
 - (b) if so, the details thereof;
- (c) the details of the PSUs which will be rehabilitated during the current plan period;
 and

(d) the policy Government proposl to adopt in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SMT. KRISHNA SAHI): (a) to (d) The BIFR appoint the operating agency for each Central Sick PSU for formulation of revival/rehabilitation package and on receipt of the operating agency report the views of BIFR are communicated to the Government for taking its stand. The Government's final decision is enterprises specific and depends upon the viability; etc.

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440. SHRI K. M. KHAN; Will the PRIME MINISTER be pleased to state:

- (a) whether some Memorandum Of Understanding has been signed between the Confedration of Indian Industry and an Associa-zone of National Trai I pro-dutorri Dei Servizi Di Calore of Rome (known as ASSOCALOR) in recent past;
- (b) if so, the details thereof alongwith the objectives;
- (c) whether the country would be benefited with such agreement in any way;
- (d) whether Andhra Pradesh is a major beneficiary from such agreement; and
- (e) if so, the details thereof and if not the reasons therefor?

THE MINISTER OF STATE IN THE INDUSTRY MINISTRY OF KRISHNA SAHI): (a) to (e) Confedration of Indian Industry (CII) mounted a 30-member Industrial delegation to Italy from 30th May to 3rd June. 1994 and inter-alia signed a Memorandum of Understanding Associa-zone Nazio-nale Trai I Produttori Dei Servizi Di Calore lASSOCALOR) of Italy in order to promote trade, technology and economic cooperation between Italy and India in general and between the members of the two Associations in particular. The

Agreement is focussed on providing en ergy services to the benefit of the entire country and is not aimed at any particular states.

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Setting up of mineral-based units in Orissa

441. SHRI BHAGABAN MAJHI: Will the PRIME MINISTER be pleased to state:

- (a) the number of mineral-based units set up in Orissa during the last three years;
- (b) the places where those units have been set up;
- (c) whether those units have started commercial production:
- (d) whether there is a vast scope in the expansion of those units; and
 - (e) if so, the steps taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SMT. KRISHNA SAHI): la) to (c) Most of the mineral based industries are delicensed for which Industrial Entrepreneurs Memoranda (IFM) are filed. During last three yaars, 17 IEMs for various mineral based industries locating like granite, cement, iron and steel industries, coke, etc. have been filed in Sundergarh, Sambalpur and Keonjhar districts Till now, none of these units Orissa. have formally reported commencement of commercial production.

(d) and (e) It is for the individual entrepreneur to assess the scope for expansion of the units set up by them.

Investment in Indian industries by US businessmen

442. SHRI SARADA MOHANTY: Will the PRIME MINISTER be pleased to state:

(a) whether the US businessmen have expressed their keenness to make investment in the field of industry in the country;

- (b) if so, the specific picposals received from the US businessmen in that regard;
- (c) whether Government have examined those proposals; and
- (d) if so, the stops taken thereafter?

THE MNISTER OF STATE IN THE MINISRTRY OF INDUSTRY (SMT. KRISHNA SAHI (.a) to (d) The New Industrial Policy has evoked interest for investment from investors of various countries including that of USA. Since the announcement of New Industrial Policy in July 1991, 428 proposals for foreign direct investment from US Businessmen, involving foreign direct investment Of Rs. 5846.29 crores have been approved, till the end of June, 1994.

The details of the specific proposals approved, namely name of the Indian company, name of the foreign collaborator and the country to which it be -longs item of manufacture in each proposal are published by the Indian Investment Centre as a supplement to their monthly Newsletter. Copies of tile Newsletter are regularly supplied to the Parliament Library.

Proposal to set up heavy Industries in Orissa during eighth and Ninth Plan periods

443. SHRI SARDA MOHANTY: Will the PRIME MINISTER be pleosed to state:

- (a) whether Government have a proposal to set up some major and heavy Industrial units in Orissa during the Eighth and Ninth Plan period;
 - (b) if so, the details of those units; and
 - (c) the estimated cost of those units?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SMT. KRISHNA SAHI); (a) to (c) No new grass root plant in the Central Industrial Sector is proposed to be set up in the current Five Year Plan. A list of